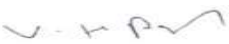


(Schedule)	
FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF BHAGYAODAYA INFRASTRUCTURE DEVELOPMENT LIMITED	
RELEVANT PARTICULARS	
1 Name of corporate debtor	BHAGYAODAYA INFRASTRUCTURE DEVELOPMENT LIMITED
2 Date of incorporation of corporate debtor	.6-Jul-1974
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Mumbai
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L65990MH1974PLC017178
5 Address of the registered office and principal office (if any) of corporate debtor	3rd Floor, Orbit Terraces,64, N.M.Joshi Marg (Junction of S.B.Marg), Lower Parel (West) , Mumbai, Maharashtra, India - 400013.
6 Insolvency commencement date in respect of corporate debtor	Order pronounced on: 27th November 2024 (Order intimated to IRP on 29th November 2024)
7 Estimated date of closure of insolvency resolution process	.28 -May-2025
8 Name and registration number of the insolvency professional acting as interim resolution professional	Mr Vimal Kumar Agrawal IBBI/IPA-001/IPP00741/2017-2018/12247
9 Address and e-mail of the Interim Resolution Professional, as registered with the Board	Office No. 4, Ground Floor C Wing Shanti Jyot Building, Balaji Nagar, Near Railway Station, Bhayander West, Thane Pin 401101 E-mail: vimal@vpagrawal.in
10 Address and e-mail to be used for correspondence with the Interim Resolution Professional	Office No. 4, Ground Floor C Wing, Shanti Jyot Building, Balaji Nagar, Near Railway Station, Bhayander West, Thane Pin 401101 E-mail: cirpbhagyaodaya@gmail.com
11 Last date for submission of claims	.13 -Dec-2024
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/downloadform.html (b) Not Applicable
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of BHAGYAODAYA INFRASTRUCTURE DEVELOPMENT LIMITED Limited on 27th November, 2024	
The creditors of BHAGYAODAYA INFRASTRUCTURE DEVELOPMENT LIMITED, are hereby called upon to submit their claims with proof on or before 13th December,2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.	
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.	
Submission of false or misleading proofs of claim shall attract penalties.	
	
Name and Signature of Interim Resolution Professional :	Vimal Kumar Agrawal
Date and Place :	1st December, 2024 : Mumbai

BRANCH OFFICE : WORLI
36, Chandrababa Mandir Trust Bldg., Dr. Annie Besant Road, Worli, Naka, Worli, Mumbai- 400 018

POSSESSION NOTICE (For Immovable Property)

Whereas
The undersigned being the Authorised officer of the Central Bank of India, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 06.07.2024 calling upon the borrowers 1. **Mukesh Jagadish Bharti-Borrower, 2. Manju Mukesh Bharti-Co Borrower (Loan A/c No. 4005385054)** to repay the amount mentioned in the notice being Rs. 50,29,973.52 (Rupees Fifty Lakh Twenty-Nine Thousand Nine Hundred Seventy Three and Paise Fifty Two Only) within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic/Physical possession of the property in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the security (Enforcement) Rules, 2002 on this day 14th of November the year 2024.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Central Bank of India for an amount of Rs.50,29,973.52 (Rupees Fifty Lakh Twenty-Nine Thousand Nine Hundred Seventy Three and Paise Fifty Two only) and interest and other charges thereon.

The Borrowers attention is invited to provisions of Section 13(8) of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
H-1801, Casa Prima, Lakeshore Greens, Palava City, Near Khidhaleswar Temple, Kalyan Shil Road, Dombivali East, Thane - 421203.

Date : 14th Nov 2024
Place : Mumbai

Sd/-
Authorized Officer, Central Bank of India

इंडियन बैंक Indian Bank
ALLAHABAD

KHAR BRANCH - Shop No.14, 4th Road, Amore Commercial Premises CHS Ltd., Khar (West), Mumbai - 400 052.

BREAK OPEN OF LOCKERS

The following lockers will be break open, if rent is not paid within 15 days from this advertisement at the convenience of branch. If any articles found in the locker, will be sold in public auction at branks extant guidelines. Sale proceeds will be adjusted towards the cost, rent arrears and any surplus will be payable to customer

S. No.	Physical Locker Number	CBS Locker Number	Name/s of Customer
1	356	4000144454	Ms. Pritee Shashikant Dhairyawan
2	1502	4000403704	Mr. Kishor Pandit
3	1540	4000405983	Jairam Tharwadwas Lakhani
4	1470	4000445421	Ms. Sandra Dinesh Jain
5	1479	4000457907	Mr. Deepak R. Nanavati
6	39	4000561954	L. K. Chaitani & K. W. Chaitani & I. K. Chaitani
7	63	4000632576	Sabera, Jan Mohammed & Mrs. Halmibai Jan
8	73	4000633932	Ms. Shamam Jan Mohammed & Mrs. Halmibai Jan
9	81	4000634379	Mario S. G. Vaz
10	97	4000641706	Mr. Siraj Fazal Ahmed
11	256	4000664553	Mr. Narendra Kujil Vilhiani & Mrs. Vibhakar
12	277	4000670747	Florence Aurora De Vas/Aloysios Patrick
13	131	4000675757	Ashtok Khatun / Mrs. Mala Khatun
14	151	4000685935	A. K. Motwala
15	280	4000688393	Santa Wadhwan, Sanjeev Chopra, Shashi Ch
16	184	4000695457	Mr. Kishor Pandit
17	347	4000713987	Ms. Kumerlakshman Chintalapudi
18	228	4000723779	Mr. Syed Fariduddin
19	238	4000729103	Mrs. Darshana Sachin Tambe
20	241	4000731156	Mr. Ajit Wong Khatri
21	1278	4000733680	Mrs. Geeta Ramesh Lalia
22	1288	4000755101	Ms. Urvasi Jain
23	1368	4000769850	Mr. Balram Jadhav / Mradula Jadhav
24	367	4000771519	Mr. Vivian Maria Noronha
25	1320	4000795905	Mrs. Sangeta Shailesh Bhoolebhai
26	41	4000949844	Nirmala H. Galal/ Harakchand Galal
27	52	450083461	Mrs. Deepa Rasiklal Dave

Date : 01.12.2024
Place: Mumbai

Sd/-
Authorized Officer, Indian Bank

(Schedule)
FORM A - PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BHAGYAODAYA INFRASTRUCTURE DEVELOPMENT LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	BHAGYAODAYA INFRASTRUCTURE DEVELOPMENT LIMITED
2. Date of Incorporation of Corporate Debtor	6/31/1974
3. Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies/Mumbai
4. Corporate Identity Number of Corporate Debtor	L65990MH1374PLC017178
5. Address of the Registered Office of Corporate Debtor	3rd Floor, Orbit Tempos,64, N.M.Joshi Marg (Junction of S.B.Marg, Lower Panel (West 1), Mumbai, Maharashtra, India - 400013
6. Insolvency Commencement Date in respect of Corporate Debtor	Order pronounced on: 27th November 2024 (Order intimated to IRP on 26th November 2024)
7. Estimated date of closure of Insolvency Resolution Process	28/May/2025
8. Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Mr. Vimal Kumar Agrawal IBBI/IPA-001/IP-0074/2017-2018/12247*
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	*Office No. 4, Ground Floor C Wing1,Shanti Jyot Building, Bajaj Nagar, Near Railway Station, Bhayander West, Thane Pin 401101 Email: vimal@vkgawal.in
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	*Office No. 4, Ground Floor C Wing, Shanti Jyot Building, Bajaj Nagar, Near Railway Station, Bhayander West, Thane Pin 401101 Email: cnp@bhagyaoodaya@gmail.com*
11. Last date for submission of claims	13/Dec/2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/downloadform.html (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of **BHAGYAODAYA INFRASTRUCTURE DEVELOPMENT LIMITED** on 27th November, 2024. The creditors of **BHAGYAODAYA INFRASTRUCTURE DEVELOPMENT LIMITED**, are hereby called upon to submit their claims with proof on or before 13th December, 2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Vimal Kumar Agrawal
Date and Place: 1st December, 2024 - Mumbai

IN THE COURT OF SUBORDINATE JUDGE, THOOTHUKUDI, TAMILNADU
O.S. No. 89/2023

Lilly Thomson - Plaintiff
- Vs -
1) Daisy
W/o. Anthonyraj
2) Juliet Jothamani
W/o. Harish - 7th & 8th Defendants

Notice
Take notice that the above said 7th and 8th defendants are hereby directed to appear in the above said suit personally or through your counsel on 09.12.2024 at 10 A.M. In default of your appearance in the above mention court on that date you will be heard ex parte and an ex parte order will be passed against you. The said case will be heard and determined in your absences.

Mr. J. Robinson, B.A., B.L.,
Advocate
Thoothukudi, Tamilnadu.

Kirloskar Ferrous Industries Limited
A Kirloskar Group Company
CIN : L27101PN1991PLC063223

Registered Office: 13, Laxmanrao Kirloskar Road, Khadki, Pune - 411 003 (Maharashtra)

NOTICE

Notice is hereby given that the Registered Office of Kirloskar Ferrous Industries Limited will be shifted to the following address with effect from 1 December 2024 :
Kirloskar Ferrous Industries Limited, 'One Avante', Level 5, Karve Road, Kothrud, Pune 411038, Maharashtra.

For Kirloskar Ferrous Industries Limited
Sd/-
Mayuresh Gharpure
Company Secretary

Date : 30 November 2024
Place : Pune

*Tel: +91 20 66084645 * Fax: +91 20 25813208
* Email: kfiinvestor@kirloskar.com * Website: www.kirloskarferrous.com

Mark bearing word "Kirloskar" in any form as a suffix or prefix is owned by Kirloskar Proprietary Limited and Kirloskar Ferrous Industries Limited is the Permitted User

EAST COAST RAILWAY
e-Tender Notice No. ETCECONIBBS2024049,
Dated : 25.11.2024

NAME OF WORK : REQUEST FOR PROPOSAL (RFP) FOR APPOINTMENT OF AUTHORITY ENGINEER FOR PROVIDING PROJECT MANAGEMENT SERVICES (PMS) FOR VARIOUS PROJECTS OF NEW LINE/DOUBLING/ MULTITRACKING WORKS, WORKSHOPS, SHEDS, ROADS ETC INCLUDING CHIEF ELECTRICAL AND S & T WORKS UNDER THE CONTROL OF CHIEF ADMINISTRATIVE OFFICER/ CON/EAST COAST RAILWAY/ BHUBANESWAR

Approx. Cost of the Work : ₹ 8437.42 Lakh, EMD : ₹ 43.68,800/- (Completion Period of the Work : 36 (Thirty Six) Months).

Tender Closing Date & Time : At 1200 Hrs. of 10.01.2025.

No manual offers sent by Post / Courier / Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and receive in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above e-tender is available in website : <http://www.reqs.gov.in>

Note : The prospective tenderers are advised to revisit the website 15 (Fifteen) days before the date of closing of tender to note any changes / corrigenda issued for this tender. The tenderers' bidders must have Class-III Digital Signature Certificate and must be registered on IREPS Portal. Only registered tenderer/bidder can participate on e-tendering.

The tenderers should read all instructions to the tenderers carefully and ensure compliance of all instructions.

Chief Administrative Officer (Con)/
PR-98/CH/24-25
Bhubaneswar

GUJARAT INTERNATIONAL FINANCE TEC-CITY COMPANY LIMITED (GIFTCL)

E-Tender Notice for Invitation to Bid for Selection of Services Provider for the Services

Gujarat International Finance Tec-City Company Limited invite bids from reputed, qualified, experienced and financially sound Service Provider for the following Services:

Name of Service	Estimated Cost	Duration	Online availability of Bid Document	Last Date of Online Bid Submission	Last Date of Physical Bid Submission
Appointment of Agency for Manual Collection and Disposal of Solid Waste from Various locations in GIFT City for 05 years (RFP Reference No.: GIFT/ENG/WT/SC/2024/04)	Rs.5.32 Crore (Excluding GST)	5 (Five) years	30 th November 2024 to 25 th December 2024 up to 17:00 hrs	26 th December 2024 up to 15:00 hrs	27 th December 2024 up to 15:00 hrs

Bid document may be downloaded online from website at <https://tender.nprocure.com>
Tender fee of each Bid document is Rs.10,000/- payable in the form of Demand Draft / Banker's Cheque / Pay Order drawn in favor of "Gujarat International Finance Tec-City Company Limited" payable at Ahmedabad. For further details and updates please log on to our Website www.giftgujarat.in

Contact Person: Sr.VP (Water)
Sd/-
Managing Director & Group CEO

Tel: 079-61708300 E-mail: contract@giftgujarat.in

Gujarat International Finance Tec-City Company Limited (GIFTCL)
EPS Building No.49A, Block 49, Zone 04, Gyan Marg, GIFT City, Gujarat, INDIA. Pin-382355.
Tel.: 021-7969170830, CIN:U65929GJ2007PLC051160

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RPL SOLAR POWER PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	RPL Solar Power Private Limited
2. Date of Incorporation of Corporate Debtor	25/08/2015
3. Authority under which Corporate Debtor is Incorporated / registered	Registrar of Companies, Mumbai under the Companies Act, 2013
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U40109MH2015PTC267777
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: Raheja Point Wing B, 7th Floor, Nehru Rd, Mr. Shrawan Vithal Bank, Valsad, Santacruz (East), Mumbai City, Mumbai, Maharashtra, India, 400055.
6. Insolvency commencement date in respect of Corporate Debtor	26-11-2024 (Order Received on 29-11-2024)
7. Estimated date of closure of insolvency resolution process	25-05-2025 (180 days from the order dated 26-11-2024)
8. Name and the registration number of the insolvency professional acting as Interim Resolution Professional	NPV Insolvency Professionals Private Limited (Formerly known as Mantrah Insolvency Professionals Private Limited) through its Director, Mr. Mohit Bipinchandra Adatyia IBBI Reg. No. IBBI/IPE-0040/IPA-2/2022-23/50021
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: H-35, 1st Floor Jangrula Extension, Jangrula, South Delhi, New Delhi - 110014 Email: ip@jprnca.com
10. Address and email to be used for correspondence with the interim resolution professional	Corr. Address: 40th Floor, 5003, Zion Z1, Near Avasan Hotel, Sindhu Bhawan Road, Thaltej, Ahmedabad - 380054 Process Email Id: rplsolarpower.ltd@gmail.com
11. Last date for submission of claims	13-12-2024 (34 days from the receipt of the order dated 29-11-2024)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) rplsolarpower.ltd@gmail.com (c) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench - V has ordered the commencement of a Corporate Insolvency Resolution Process of **RPL Solar Power Private Limited** on 26-11-2024 (Order Received on 29-11-2024). The creditors of **RPL Solar Power Private Limited** are hereby called upon to submit their claims with proof on or before 13-12-2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (NA) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

IPPE NPV INSOLVENCY PROFESSIONALS PRIVATE LIMITED (Formerly known as Mantrah Insolvency Professionals Private Limited) Through its Director - Mr. Mohit Bipinchandra Adatyia
In the matter of RPL Solar Power Private Limited
IBBI Reg. No. IBBI/IPE-0040/IPA-2/2022-23/50021
Date: 01.12.2024
Place: Junagadh
Email for Correspondence: rplsolarpower.ltd@gmail.com

SALES NOTICE
VINDHYAVASINI STEEL PRODUCTS PRIVATE LIMITED (IN LIQUIDATION)
CIN: U27310MH2011PTC225256

Registered Address: Flat No. 101, OG-III, Oberoi Garden, Thakur Village Off Western Express Highway, Kandivali (E), Mumbai City, Mumbai, Maharashtra-400101

E-AUCTION SALE NOTICE UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016

Notice is hereby given to the public in general under the Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder that M/s Vindhyavasini Steel Products Private Limited (in Liquidation) "Corporate Debtor" is being proposed to be sold as a "Going Concern" as per Regulation 32(e) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, or as a set of assets collectively" as per Regulation 32(c) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016. on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" AND "WITHOUT RESCUE BASIS" through e-auction platform. The said proposition for disposition is without any kind of warranties and indemnities.

The bidding of the assets/ entity stated in the below table shall take place through the online e-auction service provider: M/s. E-India e-auction via the website: <https://indiaeauction.com>

Submission of Requisite Forms, Affidavits, Declaration etc. From 01.12.2024 to 16.12.2024
Site Visit / Inspection Date From 19.12.2024 to 26.12.2024
Last Date for Submission of EMD 28.12.2024 by 05.00 PM.

Date and Time of E-Auction
Block A - Date: 30.12.2024 Time: 11:00 AM to 01:00 PM (With an unlimited extension of 5 Mins)
Block B - Date: 30.12.2024 Time: 11:00 AM to 03:00 PM (With an unlimited extension of 5 Mins)

BLOCK -A
THE COMPANY (AS A GOING CONCERN) TO BE AUCTIONED AT BELOW MENTIONED RESERVE PRICE

Particulars	Reserve Price (IN INR)	EMD Amount (IN INR)	Bid Incremental Value (IN INR)
(Corporate Debtor as a Going Concern)			
Sale of the Corporate Debtor as a going concern (including all its assets and liabilities but excluding Cash and bank balance) as per Regulation 32(e) of IBBI (Liquidation Process) Regulations, 2016.	4,30,58,750/-	43,05,875/-	5,000/-
Sale of the set of assets collectively of the Corporate Debtor as per Regulation 32(c) of IBBI (Liquidation Process) Regulations, 2016.	4,30,58,750/-	43,05,875/-	5,000/-

BLOCK -B
ASSETS OF THE CORPORATE DEBTOR (SET OF ASSETS COLLECTIVELY) TO BE AUCTIONED AT BELOW MENTIONED RESERVE PRICE

Particulars	Reserve Price (IN INR)	EMD Amount (IN INR)	Bid Incremental Value (IN INR)
Sale of the set of assets collectively of the Corporate Debtor as per Regulation 32(c) of IBBI (Liquidation Process) Regulations, 2016.	4,30,58,750/-	43,05,875/-	5,000/-
Lot -1 Industrial land and Building: (Reserve Price- Rs. 3,73,88,405/-) Lot-2 Industrial Sheds: (Reserve Price: Rs. 56,70,344/-)			
(Location: Plot No-J-62, In Additional Murbad Industrial Area, Village-Kudwadi, Tal. - Murbad, District- Thane Admeasuring 11514 SQMT and Shed /Construction thereon)			

VERY IMPORTANT

Interested applicants may refer to the complete E-Auction Process Information Document containing details with respect to the e-auction Bid Application Form, Declaration and Undertaking, other Forms, and Terms and Conditions with respect to the sale of the assets of the corporate debtor as per Regulation 32(a) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 (i.e., Sale as a going concern under Block A and as per Regulation 32(c) of IBBI (Liquidation Process) Regulations, 2016, on set of assets collectively basis under Block B. The detailed documents to participate in the e-auction along with all the applicable terms and conditions can be obtained by the prospective bidders only by writing an email at cnp@vpsltd.com, admin@indiaeauction.com. The Liquidator reserves the right to accept or reject or cancel any bid or extend or modify any terms of the E-Auction at any time without assigning any reason. The eligible bidders, prior to submitting their bid, are encouraged to make their independent enquiries/ due diligence, at their own cost for their satisfaction with prior appointment by contacting the Liquidator Mr. Rajesh Ramesh Kamath at the contact No. - 91-9323597915.

Sd/-
Rajesh Ramesh Kamath
The liquidator of Vindhyavasini Steel Products Private Limited
Regd. Address: Plot No. 3-92, In Additional Murbad Industrial Area, Village-Kudwadi, Tal. - Murbad, District- Thane, Sector 50, Akurli Road, Kandivali East, Mumbai Suburban, Maharashtra, 400101
Email Id (Process specific): cnp.vpsltd@gmail.com, Contact Information: +91 9323597915
Project-Specific Address for Correspondence: C/o Resurgent Resolution Professionals LLP 905, 9th Floor, Tower C, United Business Zone, Sector 50, Gurgaon, Haryana-122018, Email: cnp.vpsltd@gmail.com
Date: 01.12.2024, Place: Mumbai

FEDERAL BANK
YOUR PERFECT BANKING PARTNER

Louiswadi Branch | Elevated Ground Floor, Mezzanine Floor Sun Magnetica, Near LIC Service Road | Louiswadi, Thane West | Mumbai - 400061 Phone: +91 22 25814418-19
Email: muma@federalbank.co.in Website: <http://www.federalbank.co.in>

PUBLIC NOTICE - GOLD AUCTION

Notice is hereby given to the public in general and the account holders in particular that e-auction of the pledged gold ornaments in the below mentioned account/s will be conducted by Federal Bank Ltd., on 19/12/2024 through online portal, <https://gold.samil.in>. Interested buyers may log on to the auction portal or contact the Bank at Thane Louiswadi for further information. In case e-auction is not materialised for any reason on the date mentioned above, with respect any or all items of the pledged ornaments, Bank shall be conducting private sale of the items on any subsequent dates without further notice.

Branch Name	Loan Account Number
Thane Louiswadi	17756800041103
Thane Louiswadi	17756100090750
Thane Louiswadi	17756800040378
Thane Louiswadi	17756100090537
Thane Louiswadi	17756100089828
Thane Louiswadi	17756100089836
Thane Louiswadi	17756100091311
Thane Louiswadi	17756100091808
Thane Louiswadi	17756100090933

Place: Thane Louiswadi
Date: 30.11.2024

Sd/-
Authorised Officer
For The Federal Bank Ltd.

PUNJAB & SIND BANK
(A Govt. of India Undertaking)
Where Service is a way of life

Branch Kalbadevi: 635, Ground Floor, Misty Building, Kalbadevi, JSS Road, Mumbai - 400002 Phone: 022-22038923/ 22054566 E-mail: b0431@psb.co.in

NOTICE TO THE BORROWER INFORMING ABOUT SALE (30 DAYS NOTICE OF REDEMPTION) RULE 8 (6) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002

To
Borrower: 1. **M/S MICRO SCAN**
Prop. Sh. Sanjay Rajaram Rane
R/o Flat no 210, 2nd floor, Ambadi Road, Vill Dewanman Vishal Nagar, Behind Panchavati Hotel, Vasai West, Dist. Thane.

2. **Mrs. Angra Sanjay Rane**
R/o Flat no 210, 2nd floor, Ambadi Road, Vill Dewanman Vishal Nagar, Behind Panchavati Hotel, Vasai West, Dist. Thane.

Dear Sir/Madam,
Sub - Sale of property belonging to Sh. Sanjay Rajaram Rane for realization of amount due to Bank under the SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Punjab and Sind Bank, Ground Floor, Misty Building, JSS Road, Kalbadevi, Mumbai 400002, the secured creditor, issued a demand notice dated 27.07.2023 under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, calling upon you to pay the dues within the time stipulated therein. Since you failed to comply the said notice within the period stipulated, the Authorised Officer, has taken possession of the immovable secured assets under Section 13(4) of the Act read with Rule 8 of Security Interest (Enforcement) Rules, 2002 on 02.03.2024. Even after taking possession of the secured asset, you have not paid the amount due to bank. As such, it has become necessary to sell the below mentioned property by holding public e-auction.

The date and time of e-auction along with the Reserve Price of the property and the details of the service provider, in which the e-auction to be conducted, shall be published subsequently. Therefore, the 30 days' notice of redemption is hereby given to you as per Rule 8 (6) of Security Interest (Enforcement) Rules 2002.

However, if you pay the amount due to the bank along with subsequent interest, costs, charges and expenses incurred by bank before the date of publication of sale notice, no further action shall be taken for sale of the mortgaged security and you can redeem your property as stipulated in sec.13(8) of the Act.

SCHEDULE OF PROPERTY
Flat no 210, 2nd floor, B Wing, Mantara Apartment, Plot no 26, 27, 129, Vill Dewanman, Opp. Ambadi Road, Vasai West, Tal. Vasai, Dist Palghar, Maharashtra-401202

Place: Mumbai
Date: 29.11.2024

Sd/-
(Authorised Officer)
Punjab and Sind Bank

PUNJAB & SIND BANK
(A Govt. of India Undertaking)
Where Service is a way of life

Branch Kalbadevi: 635, Ground Floor, Misty Building, Kalbadevi, JSS Road, Mumbai - 400002 Phone: 022-22038923/ 22054566 E-mail: b0431@psb.co.in

NOTICE TO THE BORROWER INFORMING ABOUT SALE (30 DAYS NOTICE OF REDEMPTION) RULE 8 (6) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002

To
Borrower: 1. **Mr. Virendra Pratap Yadav -**
R/o Flat no 404, 4th floor Sai Leela Apartment, Near Indian Oil Petrol Pump, Santosh Bhavan Road, Village Gokhware, Nallasopara (East), Thane 401203.

2. **Co-Borrower : Mrs. Aarti Virendra Yadav -**
R/o Flat no 404, 4th floor Sai Leela Apartment, Near Indian Oil Petrol Pump, Santosh Bhavan Road, Village Gokhware, Nallasopara (East), Thane 401203.

Guarantors: 1. **Mr. Prakash Amarnath Singh -**
R/o A 503, Vinil Residency Patshe-I, Near Hanuaman Mandir, Hanuman Nagar, Nallasopara West, Mumbai 401203.

Dear Sir/Madam,
Sub - Sale of property belonging to Mr. Virendra Pratap Yadav for realization of amount due to Bank under the SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Punjab and Sind Bank, Ground Floor, Misty Building, JSS Road, Kalbadevi, Mumbai 400002 the secured creditor, issued a demand notice dated 18.10.2023 under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, calling upon you to pay the dues within the time stipulated therein. Since you failed to comply the said notice within the period stipulated, the Authorised Officer, has taken possession of the immovable secured assets under Section 13(4) of the Act read with Rule 8 of Security Interest (Enforcement) Rules, 2002 on 02.03.2024. Even after taking possession of the secured asset, you have not paid the amount due to bank. As such, it has become necessary to sell the below mentioned property by holding public e-auction.

The date and time of e-auction along with the Reserve Price of the property and the details of the service provider, in which the e-auction to be conducted, shall be published subsequently. Therefore, the 30 days' notice of redemption is hereby given to you as per Rule 8 (6) of Security Interest (Enforcement) Rules 2002.

However, if you pay the amount due to the bank along with subsequent interest, costs, charges and expenses incurred by bank before the date of publication of sale notice, no further action shall be taken for sale of the mortgaged security and you can redeem your property as stipulated in sec.13(8) of the Act.

SCHEDULE OF PROPERTY
Flat no 404, 4th floor Sai Leela Apartment, Near Indian Oil Petrol Pump, Santosh Bhavan Road, Village Gokhware, Nallasopara (East), Thane 401203.

Place: Mumbai
Date: 29.11.2024

Sd/-
(Authorised Officer)
Punjab and Sind Bank

FOR DAILY BUSINESS.

FINANCIAL EXPRESS

THE BUSINESS DAILY.

सेन्ट बैंक होम फायनन्स लिमिटेड
Cent Bank Home Finance Limited

Shop no. - 5&6, Chawla Plaza, Plot no-14/15, Sector 11, CBD Belapur, Navi Mumbai - 400614.
Tel.: 022-27571591, 022-27580513, 2246057548.
Website: www.cbhfl.com

APPENDIX-IV-A(Rule 8(6)) TENDER CUM AUCTION SALE NOTICE- 18.12.2024

Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the general public and in particular to the Borrowers and Guarantors that the below described immovable property mortgaged / charged to the Secured Creditor, the Physical possession of which has been taken by Authorised Officer of Cent Bank Home Finance Limited (Secured Creditor), will be sold on "As is where is" and "Whatever there is" basis on 18.12.2024 for recovery of amount mentioned against property due to the secured creditor from the borrower. The reserve price and earnest money deposit, description of the immovable property are as mentioned in the table given below.

Sr. No.	Name of the Borrower & File No.	Details of the properties	Amount outstanding as on date of demand notice (₹)	Date of Demand Notice	Reserve Price (₹)
1	00702320000047 Mr. Devang Rajendra Khatwa & Mr. Rajendra Manilal Khatwa	Flat No. 702, 7th Floor, B Wing, Hriday Building, Village Khavasi, S. No. 43, H. No. 6, Kanjar Road, Badapur - 421503, Area - 418 Sq.Ft. Boundaries: North - Open Space, South - A Wing, East - Open Space, West - Open Space (In Building)	Rs. 23,58,929/- + Interest + All other Charges	31.03.2023 11.09.2023	Rs. 15,85,000/- Rs.

